

SHRI S. K. TAPURIAH :
 SHRI V. NARASIMHA RAO :
 SHRI D. N. DEB :
 SHRI P. L. BARUPAL :
 SHRIMATI ILAPAL CHOU-
 DHURI :
 SHRI S. S. KOTHARI :
 SHRI JUGAL MONDAL :
 SHRI K. LAKKAPPA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that about more than 20 lakh cattle in Jaisalmer, Barmer and Bikaner and other districts of Rajasthan are facing total destruction because of unprecedented drought;

(b) whether it is also a fact that people in Rajasthan area are eating bread made of grass and are in the grip of acute famine conditions; and

(c) the assistance given to these affected people and steps taken to save the cattle wealth ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). Some districts of Rajasthan including Jaisalmer, Bikaner and Barmer have been affected by drought. This has caused difficulty to the rural population and in particular to cattle. The State Government have organised extensive relief operations like provision of gratuitous relief and employment on relief works, supply of drinking water, supply of fodder at concessional rates, migration of cattle to neighbouring States and free supply of fodder to migrating cattle, etc. Every effort is being made to prevent hardship to the people and the cattle population. A Central Team visited the State recently to assess the drought situation. The report of the team is awaited, but all possible assistance will be given to the State Government or alleviation of the distress caused by drought. The allegation that people are eating bread made of grass in the affected areas of Rajasthan is not correct.

नैनीताल जिले के गूलरभोज गोसदन में गायों की दयनीय दशा

641. श्री रामगोपाल शालवाले :
 श्री हुकम चन्द कच्छबाय :

क्या खाद्य तथा कृषि मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार को नैनीताल जिले के गूलरभोज गोसदन में गायों की दयनीय दशा के बारे में समाचार तथा शिकायतें मिली हैं;

(ख) क्या यह भी सच है कि उपर्युक्त गोसदन में गायों के लिए चारे, पीने के पानी तथा उपचार की कोई व्यवस्था नहीं है; और

(ग) यदि हां, तो सरकार ने इस सम्बन्ध में क्या कार्यवाही की है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य-मंत्री (श्री अन्नासाहिब शिन्दे) : (क) जी हां।

(ख) चारे, पीने के पानी और पशुओं की चिकित्सा के प्रबन्ध मौजूद हैं।

(ग) प्रश्न ही नहीं होता।

DEFICIT OF FOODGRAINS IN RAJASTHAN DUE TO DROUGHT

642. SHRI D. N. PATODIA :

SHRI MEETHA LAL MEENA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that due to severe drought conditions prevailing in Rajasthan the crops are likely to fail in Rajasthan;

(b) whether Government have been able to make any estimate of the loss that is likely to be suffered in the State;

(c) what would be the total deficit of foodgrains due to the failure of crops; and

(d) what steps Central Government have taken to meet the gap ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). An estimate of the loss in production and consequent deficit of foodgrains as a result of drought conditions in Rajasthan is being made. The reports received so far from the State Government indicate that there has been a widespread failure of Kharif crops. Rabi sowings are also likely to be affected.

(d) The allotment of foodgrains to Rajasthan has been increased from about 5,000 tonnes in August, 1968, to 36,000 tonnes in October, 1968. A quantity of 35,000 tonnes has been allotted on November, 1968. Keeping in view the availability of foodgrains in the Central Pool and needs of other deficit States, every possible effort will be made to meet the requirements of the State in respect of foodgrains.

ASSURANCE GIVEN TO ALLOTTEES OF PLOTS OF SOUTH PATEL NAGAR, DELHI

643. SHRI M. L. SONDHI : Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 10165 on the 9th May, 1968 and state :

(a) whether the displaced persons would pay only the actual cost and development charges and not the interest calculated on Government borrowing rate of interest on the market value of the land;

(b) whether the assurance given is applicable to all the displaced colonies from the 21st year of the lease; and

(c) if so, the details of instruction issued by Government for amendment of the lease agreement ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) to (c). The displaced persons from West Pakistan who have been allotted plots in the various Government built colonies in Delhi (including South Patel Nagar) are, for the purposes of the payment of price and ground rent, governed by the terms of the lease deeds given in Appendices XI, XII and XIII of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.

The terms of the payment of price and ground rent of the small plots during the first 20 years and the basis for revision in the 21st year are mentioned in clauses (a), (b) and (c) of the lease deed at Appendix XII. Extracts of these clauses from the lease deed are laid on the Table of the House. [*Placed in Library.* See No. LT—2099|68].

CENTRAL GOVERNMENT EMPLOYEES TOKEN STRIKE

644. SHRI M. L. SONDHI : Will the Minister of LAW be pleased to state :

(a) Whether there is any loss of life or Government property in his Ministry on account of the Central Government Employees token strike; and

(b) if so, details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : (a) No.

(b) Does not arise.

REHABILITATION OF DISPLACED PERSONS FROM EAST PAKISTAN

645. SHRI P. R. THAKUR :
SHRI SIDDAYYA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the basis and background of stipulating the condition of one's being 'gainfully employed' in the case of displaced persons from East Pakistan for being eligible for allotment of housing plots in the rehabilitation colony near Kalkaji in Delhi;

(b) whether a similar condition was laid down for allotment of housing plots to displaced persons from West Pakistan in various refugee colonies in Delhi/New Delhi;

(c) if not, the reasons for discrimination between the two categories of refugees; and

(d) whether a statement will be laid on the Table detailing the various facilities provided and conditions laid down for rehabilitating the displaced persons from West Pakistan in Delhi/New Delhi, particularly in the matter of housing business placement ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) to (c). Displaced persons from West Pakistan and East Pakistan have been provided housing assistance in Delhi under different schemes keeping in view the nature and magnitude of their problems and the different circumstances